

[Shri H. N. Mukerjee]

we shall not have voting at that time. Voting will have to be by a division in the lobbies. The voting will take place after the flood debate is over..." That is Sir, what you have stated.

After some time the Chairman, Shri Pataskar, had also repeated that he would take the vote on this Bill at 6 P.M. But when 6 P.M. came it appeared that the Minister for Irrigation and Power, almost in his wonted fashion, failed to complete his reply to the discussion and the result was that the flood debate was continued by a process for which I find no warrant. Under the rules of Procedure, I see the House can extend the time for the flood debate but the House was not at all asked to do so. The Leader of the House made no request; he did not make any statement to the Chair regarding the preliminary agreement among different parties regarding the extension. The matter was not put before the House as to whether or not there should be an extension of the flood debate. I, therefore, take it that discussion on the flood situation was talked out; I take it also that discussion on the Constitution (Third Amendment) Bill was talked out. I submit that in law, logic and in common sense, it is only necessary that when a debate has concluded, if a voting is intended to take place, it should take place at once; otherwise, extraneous circumstances and influences are likely to be brought to bear upon the mind of the hon. Members. The purpose of the debate is that on the conclusion of the debate when the arguments are more or less fresh in the minds of the hon. Members, they would be allowed to exercise their votes whichever way they like. I submit that the discussion both of the Constitution (Third Amendment) Bill and of the flood situation have been talked out and that it is completely out of order to include in the agenda these two items, namely: further consideration of Mr. Nanda's motion and submission to the vote of the House

Shri Krishnamachari's Bill on the amendment of the Constitution.

**Mr. Speaker:** I have heard the hon. Member and I will come to his points when the particular business is going to be taken up. Before that I will dispose of certain business which has come in the agenda in priority.

#### MOTION FOR ADJOURNMENT

##### FIRING OF TEAR-GAS SHELLS IN CALCUTTA ON ANTI-COW SLAUGHTER DEMONSTRATORS

**Mr. Speaker:** I have received notice of an adjournment motion by Shri Nand Lal Sharma and Shri N. C. Chatterjee on "the indiscriminate lathi charge and firing of tear-gas shells on the non-violent anti-cow slaughter demonstrators by the Police at Calcutta on the 10th of September, 1954, resulting in the death of one person and injury to several others and arrest of large number of prominent citizens of India". I have told this House over and over again that matters which are entirely within the jurisdiction of the State Government cannot be the subject matter of any adjournment motion here. I fail to see as to how this adjournment motion can be talked or discussed in this House. This House has no jurisdiction over the law and order position in West Bengal and obviously I cannot consent to this adjournment motion.

**Shri Nand Lal Sharma (Sikar)** rose—

**Mr. Speaker:** It requires no argument; that is final.....

**Shri Nand Lal Sharma:** The same thing is going on in Delhi and Bombay.

**Mr. Speaker:** The motion does not make any reference to Delhi or Bombay. Even if it is Delhi or Bombay—I cannot say anything about Delhi—I may point out that Bombay too is a State .....

**Shri Nand Lal Sharma:** It is being repeated.....

**Mr. Speaker:** I cannot give my consent to this.

#### PAPERS LAID ON THE TABLE

##### REPORTS OF TARIFF COMMISSION ON CERTAIN INDUSTRIES

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy each of the following papers, under subsection (2) of section 16 of the Tariff Commission Act, 1951, namely:—

(1) Report of the Tariff Commission on the continuance of protection to the Electric Brass Lamp Holders Industry, 1954. [Placed in Library. See No. S-317/54.]

(2) Ministry of Commerce and Industry Resolution No. 48(1)-T.B./54, dated the 3rd September, 1954. [Placed in Library. See No. S-317/54.]

(3) Report of the Tariff Commission on the continuance of protection to the Preserved Fruits Industry, 1954. [Placed in Library. See No. S-318/54.]

(4) Ministry of Commerce and Industry Resolution No. 13(3)-T.B./53, dated the 31st August, 1954. [Placed in Library. See No. S-318/54.]

(5) Ministry of Commerce and Industry notification No. 13(3) T.B./53, dated the 31st August, 1954. [Placed in Library. See No. S-318/54.]

(6) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (3) to (5) above could not be laid within the prescribed period. [Placed in Library. See No. S-318/54.]

(7) Report of the Tariff Commission on the continuance of

protection to the Sheet Glass Industry, 1954. [Placed in Library. See No. S-319/54.]

(8) Ministry of Commerce and Industry Resolution No. 14(1)-T.B./54, dated the 4th September, 1954. [Placed in Library. See No. S-319/54.]

(9) Ministry of Commerce and Industry notification No. 14(1)-T.B./54, dated the 4th September, 1954. [Placed in Library. See No. S-319/54.]

(10) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (7) to (9) above could not be laid within the prescribed period. [Placed in Library. See No. S-319/54.]

(11) Report of the Tariff Commission on the continuance of protection to the Bicycle Industry, 1954. [Placed in Library. See No. S-320/54.]

(12) Ministry of Commerce and Industry Resolution No. 7(1)-T.B./54, dated the 6th September, 1954. [Placed in Library. See No. S-320/54.]

(13) Ministry of Commerce and Industry notification No. 7(1)-T.B./54, dated the 6th September, 1954. [Placed in Library. See No. S-320/54.]

(14) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (11) to (13) above could not be laid within the prescribed period. [Placed in Library. See No. S-320/54.]

(15) Report of the Tariff Commission on the continuance of protection to the Antimony Industry, 1954. [Placed in Library. See No. S-321/54.]

(16) Ministry of Commerce and Industry Resolution No. 4(1)-T.B./54, dated the 4th September,